

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-03-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT: SHRI. JYOTI KUMAR TRIPATHI HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : M/s The Jeypore Sugar Company Ltd

PETITION NUMBER : CP/1307/2018

APPLICATION NUMBER: a) IA(IBC)/1750(CHE)2023 IN
IA/IBC/1496/2023
b) IA(IBC)/1496(CHE)2023

J. MANIVANNAN.

^{M₂}
COUNSEL FOR THE
APPLICANT (1946)

COUNSEL FOR THE
RESPONDENT
IN 1750/2023

JAM
JAM

K. Manoj Menon
for Manoj Kasthik Mukundan &
Nadlakshmi, Advocates

Counsel for the Respondent
~~Applicant~~ IA/1496/2023
& Counsel for the Applicant
in IA/1750/2023

JA. et al

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ORDER

3.a. IA(IBC)/1750(CHE)2023 IN IA/IBC/1496/2023 IN CP/1307/2018

This is an Application seeking certified copy of the documents.

Heard and perused records.

The Respondent Liquidator is directed to share the documents which are relevant to the case of the Applicant within 2 weeks.

Application is allowed and IA is disposed off.

3.b. IA(IBC)/1496(CHE)2023 IN CP/1307/2018

This is an Application seeking refund of Rs.1,15,00,000/- contrary to the provisions of Section 53 of IBC.

This Application will be decided after submission of reply by the Respondent based on the documents provided by the Liquidator in IA(IBC)/1750(CHE)2023.

Reply be filed within 2 weeks.

Rejoinder be filed within a week thereafter.

Application is posted for **physical hearing on 31.05.2024 at the request of the parties.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)